

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 105
CP No. (IB)- 121/9/JPR/2019
Under Section 9 of IBC, 2016

In the matter of:

Kamakshi Kraftex Pvt. Ltd.

...Operational Creditor

Versus

M/s Saraf Gartex Ltd.

...Corporate Debtor

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. PRASANTA KUMAR MOHANTY, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Operational Creditor : None-appeared
Nikhil Yadav, Adv. for IRP
For the Corporate Debtor : Amol Vyas, Adv.

ORDER

No one appears on behalf of the Petitioner/ Operational Creditor. Mr. Amol Vyas, Adv. appearing on behalf of the Respondent/ Corporate Debtor. Mr. Nikhil Yadav, Adv. appearing on behalf of the IRP. It is seen that full compliance of the Order of Hon'ble NCLAT has been made by the Respondent/ Corporate Debtor. In this matter, there is no controversy to be resolved by this Adjudicating Authority. In compliance of the Order of Hon'ble NCLAT, Applicant has to withdraw this application. However, none appeared for the Applicant before this Adjudicating Authority to comply the order of Hon'ble NCLAT.

Since full compliance of the Hon'ble NCLAT's Order has been made by the Respondent/ Corporate Debtor as per the terms of Hon'ble NCLAT's Order,



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this matter (CP No. (IB)- 121/9/JPR/2019) stands disposed of. All pending IA(s)
in this matter stand disposed of accordingly.

Sd-

(Prasanta Kumar Mohanty)
Technical Member

September 23, 2022

Sd-

(Deep Chandra Joshi)
Judicial Member